

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 848/98

Date of Decision: 30.10.98

Shri Bandit Dagdu Walke Petitioner/s

Ms. Neelima Gohad for
Shri S.P. Saxena. Advocate for the
Petitioner/s.

v/s.

Union of India and others Respondent/s

Shri R.K. Shetty. Advocate for the
Respondent/s

CORAM:

Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri D.S. Baweja, Member (A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, BOMBAY:1

Original Application No. 848/98

Friday the 30th day of October 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri D.S. Baweja, Member (A)

Pandit Dagdu Walke ... Applicant.
Dighigaon
Harchi, Pune.

By Advocate Ms. Neelima Gohad for Shri S.P. Saxena.

V/s.

Union of India
Through The Secretary
Ministry of Defence
New Delhi.

The Chairman
Ordnance Factory Board
10-A Shaheed Khudiram
Bose Marg.
Calcutta.

The General Manager
Ordnance Factory
Dehuroad, Pune. ... Respondents.

By Advocate Shri R.K. Shetty.

ORDER (ORAL)

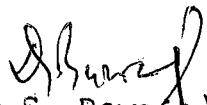
(Per Shri Justice R.G.Vaidyanatha, Vice Chairman)

Issue notice before admission. At this stage Shri R.K. Shetty accepts notice on behalf of the respondents. Copies of the O.A. has been furnished. Heard the learned counsel for both the sides.

The applicant's main grievance is that his services were terminated by an order dated 9.1.96. According to the provisions of the Administrative Tribunals Act the party has to exhaust the statutory remedy before approaching this Tribunal. It is seen that the applicant has already preferred an appeal on 9.2.96 before the Competent Authority challenging the order of termination. The appeal is still pending.

In fact the interim relief sought for is that a direction be given to respondent No.2 to dispose of the appeal expeditiously.

In the facts and circumstances of the case the O.A. is disposed of at the admission stage with a direction to respondent No.2 to dispose of the applicant's appeal dated 9.2.96 on merits as expeditiously as possible preferably within a period of three months from the date of receipt of this order. Needless to say that in case any adverse order is passed, it is always open to the applicant to challenge the same by approaching this Tribunal. All contentions on merit, are left open. In the circumstances of the case there will be no order as to costs.


(D.S. Bawali)
Member (A)


(R.G. Vaidyanatha)
Vice Chairman

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